

ciliary service are being provided institutional facilities ?

**SHRI S. KRISHNA KUMAR :** Leprosy does not need such isolation. We have the multi-drug regimen which arrests the disease. There is no single leprosy case which is necessarily to be treated in a hospital.

**Legislative provisions to protect interests of patients against negligence by doctors**

\*378. **SHRI SATYENDRA NARAYAN SINHA :** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there are any legislative provisions to protect the interests of patients against negligence by doctors :

(b) if so, the details thereof ; and

(c) if not, whether provisions in this regard would be made in the context of increasing reports of negligence, callousness and even ill treatment by medical practitioners in private and public hospitals and clinics ?

**THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WELFARE (SHRI S. KRISHNA KUMAR) :** (a) and (b). Though there are no specific legislative provisions, a number of general provisions of the Indian Penal Code, such as Sections 304 (A), 336 and 338 provide for protection against any criminal negligence. Section 20 (A) of the Medical Council of India Act also provides for inquiry into complaints about professional misconduct.

(c) The matter is under review.

**SHRI SATYENDRA NARAYAN SINHA :** In answer to question (c) the Minister has said that the matter is under review. The question is about the legislative provision to be made. May I know from the hon. Minister whether there is any proposal to amend the Medical Council Act whereby to ensure a standard of teaching and norms for the doctors to provide for patients' care ?

**SHRI S. KRISHNA KUMAR :** Go-

vernment of India is thinking in terms of a model Act to regulate the activities of the private hospitals and dispensaries and inter-alia to control mis-conduct and misdemeanour of functionaries in these hospitals. This matter is under review.

**WRITTEN ANSWERS TO QUESTIONS**

[*English*]

**Malpractices in entrance examinations to Medical and Engineering colleges**

\*368. **SHRI NARAYAN CHOUBEY :** Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Government have seen various press reports alleging various malpractices in joint entrance examinations to MBBS and Engineering colleges in several parts of the country ; and

(b) whether in view of such reports Government are thinking of any new procedure for such examinations ?

**THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE (SHRIMATI SUSHILA ROHTAGI) :** (a) Joint entrance examinations to MBBS and Engineering Colleges are held by the institutions concerned under the general direction of the concerned university and the State Government. However, different State Governments have been requested to furnish information about alleged malpractices in joint entrance examination. Reply has been received from Government of Orissa stating that there is no report on malpractices in joint entrance examination in that State. The position in respect of other States will be made available as soon as these will be furnished by the State Governments.

(b) Does not arise.

**Central university status to Jamia Millia Islamia**

\*373. **SHRI AZIZ QURESHI :** Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether there is any proposal